

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 05-02-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

-----  
**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
-----

**APPLICATION NUMBER : IA(IBC)/1490(CHE)/2022**  
**PETITION NUMBER : IBA/715/2020**  
**NAME OF THE PETITIONER : Aditya Birla Finance Limited**  
**NAME OF THE RESPONDENT(S) : Anil Kumar Khicha**  
**UNDER SECTION : Sec 60(5) of IBC, 2016**  
-----

**ORDER**

Ld. Counsel Mr. Rahul Unnikrishnan for the Applicant M/s. Aditya Birla Finance Limited. B. Raghuvulu Naidu for the Financial Creditor SBI. Ld. Counsel Mr. Raghav Menon for RP.

Counsel for RP stated that this is a case where admission order has been passed and the Guarantor is yet to submit repayment plan and the case is posted for hearing on 12.02.2024.

IA(IBC)/1490(CHE)/2022 has been filed to allow the claim before the RP, as the same has been belatedly filed by the Applicant.

Applicant is directed to serve the copy to the counsel for the RP.

Reply within 2 weeks.

Rejoinder, if any, be filed within a week thereafter

List the application on **12.02.2024 along with the main petition for hearing.**

-Sd-  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

-Sd-  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**